

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.4973 OF 2016

U.P.POSTAL PRIMARY COOPERATIVE BANK LTD & Appellant(s)
ORS.

Versus

UNION OF INDIA & ORS. Respondent(s)

O R D E R

Since 24.11.2016, the appellant has not filed the spare copies for service on the respondent No.1 despite repeated communications from the Registry. Today none is present, nor steps have been taken.

The appeal is, therefore, dismissed. Pending applications, if any, stand disposed of.

.....J.
(DEEPAK GUPTA)

New Delhi,
AUGUST 13,2018

ITEM NO.34

COURT NO.13

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).4973/2016

U.P.POSTAL PRIMARY COOPERATIVE BANK LTD & ORS. Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 13-08-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBERS]

For Appellant(s) Mr. Yash Pal Dhingra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The civil appeal is dismissed in terms of the
signed order.

(B.PARVATHI)
COURT MASTER

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER

(Signed order is placed on the file)